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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O.A.No.260/00390/2014**  
Cuttack this the 22<sup>nd</sup> day of May, 2014

**CORAM**  
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Bhagirathi Jena  
Aged about 64 years  
S/o. late Toula Jena  
Retired Cabin Master under Station Superintendent  
East Coast Railway/Kendrapara  
Permanet resident of Vill-Pachatira  
PO-Kendupada (Near Railway Station)  
Dist-Bhadrak, Odisha

...Applicant

By the Advocate(s)- M/s.N.R.Routray  
Smt.J.Pradhan  
T.K.Chaudhury  
S.K.Mohanty

**-VERSUS-**

Union of India represented through the

1. The General Manager  
East Coast Railway,  
E.Co.R.Sadan  
Chandrasekhpur  
Bhubaneswar  
Dist-Khurda
2. Senior Divisional Operating Manager  
East Coast Railway  
Khurda Road Division  
At/PO-Jatni  
Dist-Khurda
3. Sr.Divisional Personnel Officer  
East Coast Railway  
Khurda Road Division  
At/PO-Jatni  
Dist-Khurda
4. Sr.Divisional Financial Manager  
E.Co.Rly  
Khurda Road Division  
At/PO-Jatni  
Dist-Khurda

...Respondents

By the Advocate(s)-Mr.T.Rath

**ORDER(Oral)**

**R.C.MISRA, MEMBER(A)**

Heard Shri N.R.Routray, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel, on whom a copy of this O.A. has been served appearing on behalf of the Respondent-Railways and perused the records.

2. Applicant is a retired employee under the Respondent-Railways. He has approached this Tribunal for direction to be issued to Respondents to grant him the 3<sup>rd</sup> financial upgradation under the MACP Scheme w.e.f. 1.09.2008 in PB-1 with GP of Rs.2800 and fix the pay as per EBE No.No.103/2008. Accordingly, he has also prayed for direction to Respondents to issue revised PPO and also to pay him differential arrear salary, leave salary, DCRG, commuted value of pension and pension etc. It is the case of the applicant that ventilating his grievance he has submitted a representation to the Senior Divisional Operating Manager (Res.No.2) on 5.11.2013 and having received no response, he has approached this Tribunal for redressal of his greivance. On the



other hand Shri Rath submitted that he has no specific instruction about the pendency of any such representation. I feel that since a representation filed on 5.11.2013 is still pending, it is required to direct the concerned authorities to consider the matter first on the basis of merit of the case. Shri Routray submitted that applicant has also forwarded a copy of this representation to Respondent No.3, i.e, Senior Divisional Personnel Officer, E.Co.Railways.

3. Keeping in view the submissions made by the learned counsel for both sides, I direct Respondent Nos. 2, 3 and 4 to consider the representation dated 5.11.2013 of the applicant and pass a reasoned and speaking order within a period of sixty days from the date of receipt of this order. If during the process of consideration, it is found that the claims are due and admissible under the rules, the same may be extended to the applicant within a further period of thirty days from the date of disposal of the representation.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

5. As agreed to by both the sides, copy of this order along with paper book of O.A. be sent to Respondent Nos. 2,3 and 4 at the cost of 

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the applicant for which Shri Routray undertakes to file the postal  
requisites by 24.5.2014. Free copy of this order be made over to the  
learned counsel for both the sides.



(R.C.MISRA)  
MEMBER(A)

BKS

